



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Jammu.

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**Notification**

**Jammu, the 1<sup>st</sup> April, 2016**

**SRO 117** .- In exercise of powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, one automatic chapatti machine and its accessories to be imported into the State by International Society of Krishna Consciousness, Udhampur (an orphanage and boarding school) for daily use in the said orphanage subject to the condition that the President, International Society of Krishna Consciousness, Udhampur certifies that the equipment so imported is exclusively meant for the aforesaid purpose.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government  
Finance Department

No. ET/Exemption/60/2016

Dated: 01-04-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhampur.
5. Private Secretary to Chief Secretary.
6. Private Secretary to Commissioner/Secretary, Finance.
7. President, International Society for Krishna Consciousness, Prabhupada Nagar, Udhampur.
8. Stock file/Incharge website, Finance

**(Bharat Singh)KAS**

Additional Secretary to Government  
Finance Department

*Bharat Singh*  
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